

High Court of Sikkim

Record of proceedings

CRP No.07 of 2017

Nar Bahadur Subba vs. Dhan Bahadur Rai and Another

BEFORE

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

26-02-2018

Present : Ms. Gita Bista, Advocate for the Petitioner.

Mr. N. Rai, Senior Advocate with Ms. Tamanna Chettri, Advocate for the Respondents.

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Learned Counsel for the Petitioner submits that she seeks to withdraw the Petition due to some technical error with liberty to file afresh.

Not objected to.

Considered and allowed.

Consequently, CRP is disposed of as withdrawn, with liberty to file afresh.

Vide Order dated 16-08-2017, passed in I.A. No.01 of 2017 in CRP No.07 of 2017, stay of further proceedings in Title Suit No.24 of 2015, pending before the Learned Court of the Civil Judge, Junior Division, East Sikkim, at Gangtok, has been granted till further Orders of this Court.

In view of the above development, I.A. No.01 of 2017 becomes infructuous and stands disposed of.

**Judge**

26-02-2018

Index : Yes/No

Internet : Yes/No